

इन रेल इंजनों का मूल्य बातचीत करके तय किया गया था और यह आदेश पूरी तरह निष्पादित हुआ। एक वाई० जी० इंजन का मूल्य 3,80,750 रुपये और वाई० पी० इंजन 3,78,750 रुपये इस शर्त के साथ निश्चित हुआ था कि यह मूल्य बढ़ भी सकता है।

4--मैसर्स टेलको के साथ चालू करार 1-4-1966 से 31-3-1970 तक की अवधि में 200 मीटर लाइन भाप रेल इंजनों के निर्माण और संभरण के लिए है। चालू करार पूरा करने के बाद कोई और आदेश लेना मैसर्स टेलको ने स्वीकार नहीं किया है और सरकार का टेलको से भाप रेल इंजन लेने का कोई विचार नहीं है।

Applications for shifting of Industrial units from West Bengal

1282. SHRI S. R. DAMANI: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) the number of applications pending decision for the shifting of industrial units from West Bengal;

(b) the names of the parties and the industries which they wanted to shift and the proposed new locations; and

(c) the reasons given by them for their desire to shift ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) to (c). Two applications for licences under the Industries (Development and Regulation) Act, 1951, one from M/s Bharat Barrel & Drum Manufacturing Co. Ltd., and the other from M/s Balmer Lawrie and Co. Ltd., Calcutta, for shifting a part of their drums and barrel manufacturing capacity to Madras are at present pending for a final decision. These applications were submitted in the context of the requirements for these items by the Indian Oil Refinery at Madras and also the growing requirements of drums and barrels in the Madras region.

Foreign Collaboration

1283. SHRI LOBO PRABHU: Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

(a) whether foreign collaboration is to be discouraged when it is in favour of the consumers and of exports;

(b) the reasons why it should not be subject to the single rule that it must find its own foreign exchange;

(c) what is the foreign know-how which has been imported for which indigenous know-how was available;

(d) the number of Indian patents used during the last two years in Public Sector enterprises; and if not, whether it is fair to refuse to the Private Sector the use of foreign patents ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED): (a) Each proposal for foreign collaboration is considered on merits, though broad guidelines have been prescribed by Government indicating the fields in which such collaboration would or would not be permitted, together with the general terms and conditions. Proposals for foreign collaboration which have substantial exportorientation are welcome, and are encouraged. In respect of non-essential and luxury consumer items, however, such collaborations are not usually favoured.

(d) Foreign collaboration proposals cannot be considered only from the angle of foreign exchange implications. Other relevant aspects which have to be taken into account are (i) whether the technology involved is indigenously available in a commercially exploitable form; (ii) whether the import of capital goods involved is of such a high order that without the collaboration proposal the implementation of the scheme would involve an avoidable drain on the foreign exchange resources of the country; (iii) whether the approval of the collaboration will jeopardise industries already existing in that particular

field or in associated fields of industry (iv) whether the proposal would involve any undue exploitation of foreign patents, trade names etc; (v) whether the manufacturing scheme proposed fits in with our policy both in respect of availability of raw materials and components and (vi) whether the products to be manufactured are exportable and, if so, whether the collaboration would accelerate our export efforts.

(c) wherever indigenous know-how is available which is commercially exploitable by undertakings interested to take up production of the items concerned, the import of technical know-how is normally not permitted.

(d) The exact number of Indian patents used during the last two years in public sector enterprises is not readily available. However, Government's policy in respect of allowing the use of foreign patents is not rigid and each such case is considered on merits. No discrimination in this regard is made between the public sector and the private sector.

Circular and Tube Railways in Calcutta

1284. SHKI S.M. BANERJEE:
SHRI BIBHUTI MISHRA:
SHRI RABI RAY:

Will the Minister of RAILWAYS be pleased to state:

(a) whether a final decision has since been taken to have Circular Railway and Tube Railway in Calcutta; and

(b) if so, whether this project will be completed during the Fourth Five Year Plan ?

THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH): (a) and (b). At present there is only an allotment of Rs. 50 crores for Metropolitan Transport scheme in the Fourth Plan including Rs. 30 crores for construction of a suburban dispersal line from Dum Dum to Princep Ghat and Rs. 4.4 crores for a feasibility study for the Rapid Transit System including token provision for construction. There is no possibility of the Rapid Transit System being completed in the

Fourth Plan, but a final location survey for the suburban dispersal line will start shortly and construction will be taken in hand thereafter.

Difficulties faced by consumers of Engineering products

1285. SHRI S. K. TAPURIAH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware of the difficulties faced by consumers of engineering products like automobiles, air-conditioners, refrigerators etc. by way of inferior quality of products and lack of after-sale-services and repair facilities offered by the manufactures; and

(b) whether Government will appoint a Committee to go into the details of these complaints and to recommend measures to safeguard the interests of the consumers ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F.A. AHMED) : (a) Yes, Sir.

(b) These difficulties are inherent in any nascent industry and are likely to be overcome in course of time. However when they are referred to the manufacturers they are being attended to. There is no proposal at present to appoint a Committee to go into these complaints. In the case of Automobiles a Committee was appointed and its report is being implemented.

Irregular supply of raw materials to Small scale Industries

1286. SHRI S.K. TAPURIAH : Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be please to state :

(a) whether Government are aware of the difficulties faced by small scale industries in getting regular supplies of raw materials from large scale industries;

(b) whether Government have assessed the loss suffered by small scale industries annually due to irregular supplies of raw material by large scale industries ; and